

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-846/ND/2022

**IN THE MATTER OF:**

IMZ Corporate Pvt. Ltd.

**.....Applicant**

**Vs.**

MDS Telematics Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 31.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Navneet Thakran, Advocate

For the Respondent :

**ORDER**

Ld. Counsel on behalf of Financial Creditor is present and submitted that the arguing Counsel is not available today and therefore, sought adjournment. It is seen in this matter that Financial Creditor is seeking repeated adjournments. The matter is yet to be decided on the admission of Section 7 petition which is pending since year 2022. The last opportunity is being given to the Financial Creditor to argue the matter. Proxy Counsel for the Corporate Debtor is also present and submitted that the arguing Counsel is not available today. List this matter on **11.06.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**